

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

CP(IB) 855/9/NCLT/AHM/2019

Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.01.2021

Name of the Company: TycoFire & Security India Pvt Ltd
V/s
JBF Petrochemicals Pvt Ltd

Section: 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

Learned Counsel Mr. S Shevade appeared for the Operational Creditor.

Learned Counsel Ms. Manavi Damle appeared for the Corporate Debtor.

Corporate Debtor filed reply just yesterday. The copy of the reply be given to the other side.

The Operational Creditor is at liberty to file rejoinder within seven days without fail. No further pleadings shall be allowed.

The matter stands adjourned to 15.02.2021 for further consideration.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)

Dated this the 12th day of January, 2021